

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 101
IA/856(AHM)2020
CP(IB)/316(AHM)2019

Order under Section 9 IBC

IN THE MATTER OF:

Samir Pharma

V/s

Jay Formulatiom Ltd

.....Applicant

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tirth Nayak, Advocate.

For the Respondent : Mr. Kamlesh Vaidankar, Advocate.

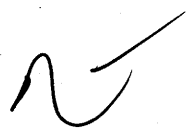
ORDER

IA 856 of 2020 is filed by the original applicant to correct/amend the cause title by putting the name of the proprietor along with the name of the proprietary firm.

Since the amendment sought is very technical in nature, it is allowed. The Applicant is directed to amend the same within one week and serve copy of the amended petition to the Corporate Debtor once again.

IA 856 of 2020 stands allowed and disposed of.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)